

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No. 431/2005
O.A. No. 949/2004

New Delhi this the 26th day of May, 2006

Hon'ble Shri V.K.Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

1. Jagdish S/o Sh. Rang Rao,
Badli Worker,
Delhi Milk Scheme,
New Delhi.
2. Sharawan Kumar S/o Sh. Sant Lal,
Badli Worker,
Delhi Milk Scheme,
New Delhi.

-Applicants

(By Advocate: Sh. R.K.Shukla)

Versus

1. Sh. B.MA.Hakeen,
Secretary, Ministry of Agriculture,
Department of Animal & Dairying,
Krishi Bhawan,
New Delhi.
2. Sh. N.A.Sheikh,
General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008.

-Respondents

(By Advocate: Sh. N.K.Aggarwal)

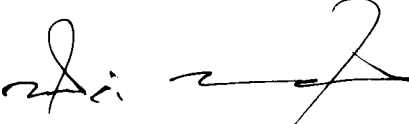
ORDER (ORAL)

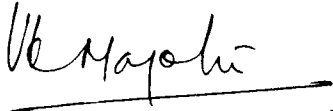
Hon'ble Sh. V.K.Majotra, Vice Chairman (A)

Learned counsel of respondents filed a copy of Part 1 Office Order No.01/2006 dated 25.05.2006 whereby applicants, Badli Workers, have been transferred to the regular establishment of Delhi Milk Scheme as Mate in pay scale of Rs.2650-65-3300-70-4000 with immediate effect.



2. In this backdrop, Tribunal's directions contained in order dated 01.12.2004 in OA-949/2003 have been complied with. C.P. is dropped and notice issued to respondent No.2 is discharged.


(MUKESH KUMAR GUPTA)
Member (J)


(V.K. MAJOTRA) 26/5/06
Vice Chairman (A)

cc.